

Title: Demand to amend the existing Panchayati Raj System.

*SHRI K.K. KALIAPPAN (GOBICHETTIPALAYAM): Hon'ble Deputy Speaker Sir, I would like to bring to the notice of this august House the problems created by the Nagar Palika Act under the Panchayati Raj system. There must be direct election to the post of Chairman in a Panchayat Union. I would like to bring to your notice the problems faced by the rural people of Tamil Nadu in particular. About 650 town panchayats and even some panchayat unions have been brought under the ambit of the Nagar Palika Act. This affects the life of underprivileged people like Adi Dravidas living in town panchayat areas. They could not get the benefits of schemes like Housing that comes from the Rural Development Ministry. Earlier, the town panchayats were included in panchayat unions. Now that 3 tier system is there in Panchayati Raj System, town panchayats that include even small villages are taken off from the purview of Rural Development Ministry. Hence I want to impress upon the Union Government to make it a 2 tier system so that the affected villages get the benefit of all developmental schemes. There are several lacunae in the system. Considering the plight of village folks especially the down trodden living in that come under town panchayats who are deprived of the measures of Rural Development Ministry, two tier system must be introduced replacing the three tier system. Our beloved leader and Hon. Chief Minister of Tamil Nadu Dr Puratchi Thalaivi has also taken up with the Union Government this cause. Hence I urge upon the Union Government to pay heed to the right plea made by our leader on behalf of Tamil Nadu. Suitable amendments

must be made in the existing Panchayat Raj System. Town Panchayats must be

* English translation of speech originally delivered in Tamil

taken off from the ambit of the Nagar Palika Act. People living in the typical rural areas must not lose the benefits of rural development schemes. I would like to cite the instances that are there in my constituency. Sellipalayam and Kaliyur are in my constituency. But it comes under Kempnaicken Palayam Town Panchayat. Kondappanaicken Palayam and Anna Nagar are all villages there. Arakkan Kottai Panchayat and the housing schemes for Adidravidas needs to be pointed out here. While carrying out projects in some villages, many other villages are ignored and it happens all over India. Inclusion of villages in town panchayats (Nagar Palikas) must not affect progress and development. This is bound to be a problem faced by all the Hon. Members of this august House. These problems faced in our constituencies must be collectively attended to. I hope all the MPs would join me. The Union Government must address to this problem and remove the anomaly at the earliest.

Adi Dravidas, the underprivileged members of the society must get the benefits of housing schemes funded by Rural Development Ministry.

*MR. DEPUTY-SPEAKER: Mr Kaliappan, make a specific demand. What exactly you want from the Union Government.

SHRI K.K. KALIAPPAN: All villages that were under Panchayat Unions must be brought under the ambit of Rural Development Ministry. So they should not be put under Town Panchayats. Hence there must be a 2 tier system instead of 3 tier system. There must be direct elections to the post of Chairman in a Panchayat Union. Suitable amendments must be made in the Panchayat Raj system. There are several slips in the implementation of schemes meant for rural poor. This august House is the House of the People. Hence I would like to reiterate here that suitable legislation exercise must be initiated. *

*English translation of speech originally delivered in Tamil.

MR DEPUTY SPEAKER: The House stands adjourned to meet again at 2.45 p.m.

13.43 hours

*The Lok Sabha then adjourned for Lunch till forty-five minutes
past Fourteen of the Clock.*

लोक सभा 1447 बजे भोजनावकाश के उपरान्त पुनः समवेत हुई।

(श्रीमती मार्ग्रेट आल्वा पीठासीन हुई)